

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A. No.183 of 1996

Monday, this the 12th day of February, 1996

**CORAM**

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V. Selvaraj, S/o N. Varadappan,  
Diesel Assistant, Erode,  
Southern Railway.  
Residing at : Valluvar Theru,  
Cross No.III,  
Near State Bank of India, Erode. .. Applicant

By Advocate Mr K M Anthru.

**VS**

- 1 Union of India through  
the General Manager,  
Southern Railway, Headquarters Office,  
Park Town P.O., Madras- 3.
- 2 The Divisional Personnel Officer,  
Southern Railway,  
Palghat Division, Palghat.
- 3 The Chief Personnel Officer,  
Southern Railway, Headquarters Office,  
Park Town P.O., Madras -3. .. Respondents

By Advocate Mr. T.P.M. Ibrahim Khan.

The application having been heard on 12th February 1996, the Tribunal on the same day delivered the following :

ORDER

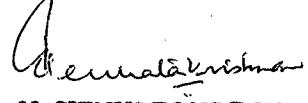
CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a declaration that his pay is liable to be fixed on repatriation in the running cadre with effect from 27.4.1993 as if he had continued in the post/scale of Fireman-II. Consequential benefits are also prayed for.

2 We find that A-4 representation made by the applicant in this behalf is pending consideration before second respondent. Second respondent will consider the same and pass appropriate orders thereon within three months from today.

3 Application is disposed of as aforesaid.  
No costs.

Dated the 12th February, 1996.

  
P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)

VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A-4: A true copy of the representation dated 23.3.95 submitted by the applicant to the second respondent.

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